

should lodge protest against this through appropriate channel and ban the screening of the film in India.

(xiv) **Implementation of Palekar Award.**

**SHRI MOOL CHAND DAGA (Pali) :** Sir, as a result of implementation of the Palekar Award, the newspaper establishments have terminated the services of part-time journalists on various pretexts in order to avoid payment of dues accruing to them and thus avoided the implementation of the Award. In view of this, all India Patrakar Sansad, Delhi—a registered body have demanded suitable amendments in the Journalists and Newspaper Employees (Conditions of Service and Miscellaneous Provisions) Act, 1955 to safeguard the interests of part-time Journalists/Correspondents working on 'vocation' or on 'avocation' basis. Suitable amendments are to be brought about in Sec. 2, 4 and 5 of the Act and insertion of a new section 16A. The implementation of the Award should be enforced.

(xv) **Inadequate train facilities to commuters travelling from Agra/ Mathura to New Delhi**

**SHRI RAJESH KUMAR SINGH (Ferozabad) :** Sir, under Rule 3.7 I want to bring the following matter of public importance.

Sir, the passengers travelling daily from Agra or Mathura to New Delhi have been facing much inconvenience because if they want to leave Agra or Mathura in the morning and return the same evening, they do not have properly-timed trains. Four trains, namely, the Dehra Doon, the Bombay Dadar, the Southern and the G.T. Expresses leave Mathura between 2 A.M. and 3-15 A.M. Then, after a gap of about 5 hours, two trains—the Paschim/Deluxe Express from Mathura and the Qutub Express from Agra *via* Mathura are available for commuters. These commuters who hold season tickets are not allowed to travel on the Paschim/Deluxe Expresses. Hence, the only train for both Agra and Mathura commuters is the Qutub Express which almost always runs late with the result that

people reaching Nizamuddin late in the morning are left with very little time at their disposal for attending to their business at Delhi inasmuch as they have perforce to return by the 505 PM Qutub Express. Commuters are not allowed to travel to Mathura/Agra on the G.T. Express leaving New Delhi at 705 PM.

I would, therefore, request the Railway Minister to either run a morning train from Agra on the pattern of the Taj Express or change the time of departure of the Delhi bound Southern, Bombay Janata or Qutub Express Trains to between 6 A.M. and 7 A.M. from Mathura. Alternatively, or until this is done the commuters may be allowed to travel in the general compartments of the Paschim/Deluxe Expresses.

15.00 hrs.

(xvi) **Discrimination in giving special allowance to Central Government Employees of North Eastern Region**

**SHRI AJOY BISWAS (Tripura West) :** The special conditions and peculiarities of North-Eastern region forced the Central Government Employees, Non-gazetted and gazetted as well, to agitate from time to time to realise special duty allowance to neutralise the acute hardships they were facing. The Central Government, in response to those representations and pleadings, appointed a Review Committee under the chairmanship of the Secretary, Department of Personnel and A.R. The Committee has submitted their review report some time back. Accordingly, the justification for granting a special allowance to the employees in the north-eastern region has been accepted by the Government in principle. But while taking a decision, the Government decided to grant special compensatory allowance only to Class I officers in the region.

The discrimination in giving the special allowance to Class I officers leaving the other categories out of the purview of grant of special allowance at 25% of pay subject to a maximum of Rs. 400/- per mensem, is most unjust. I, therefore, demand that this Special Compensatory Allowance